

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH**



OA/86/22 (WZ)

Pundlik Kushali Velip

and Anr.

... Applicant

VS

The Deputy Conservator of Forests

and ors.

... Respondents

REPLY OF THE RESPONDENT NO.4

MAY IT PLEASE YOUR HONOUR

The Respondent No.4 begs to states and submits as under:

1. That the application under reply is malafide, frivolous and is filed with distorted facts. From the perusal of the averments contained in the application it becomes apparent that the applicant is on a fishing expedition in as much as the averments contained in the application

For SIR BIOD TECH INDIA LTD

Director / Authorised Signatory

NGT/WZ/PUNE/INWARD/498/2023

Date 12/07/2023

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nowhere inspires the confidence which is required for invoking the jurisdiction of this Hon'ble Court. The Application is vague based on general proposition without there been any concrete material to establish the case pleaded for suppressio veri suggestio falsi. The Applicants has approached this Hon'ble Tribunal by supressing material facts in as much as the Applicant fully aware of the fact that the subject properties by no stretch of imagination would fall could be classified as private forest as intentionally filed the present application with an intention to harass the Respondent for oblique motives.



2. It is stated that the present respondent pursuant to Deed of Sale dated 14.05.2012 acquired undivided right to the property bearing

For SIR DIG TECHN INDIA LTD

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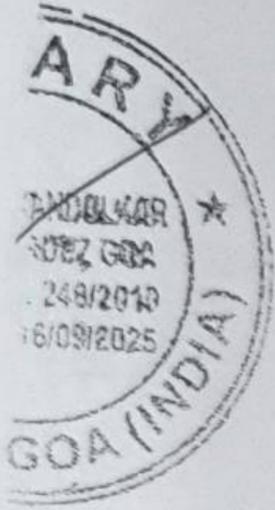
survey no. 23 to 33. This respondent are not the absolute owners of the subject property. there being other co owners having undivided rights in the said property. Inspite of the Applicant being aware of the said fact, applicant having annex the said Deed of Sale, the Applicant without verifying the facts set and decided to implead this Respondent party to the said proceedings, though this Respondent to the knowledge of the Applicant have not undertaken any activities as alleged by the Applicant in the application under reply.

3. The Applicant is very well aware that this Respondent has not violated any of the provisions of the Forest Act and inspite of the said fact the Applicant choose to target this Respondent for the reason best known to Applicant.

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(Authorized Signatory)



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4. The contentions of the applicant that the subject properties are private forest is baseless in as much as material produced on record by the Applicants themselves. It is apparent that the subject properties are not classified as private forest. Moreover, in the Deepshikha Sharma Committee Report the said subject properties are not identified as private forest. The said report has attained finality and as such the question of entertaining this application on the purported plea that the subject properties is a private forest would not arise. The material on record produced by the Applicant themselves along with the survey record which this Respondent would crave leave to rely upon clearly establishes the fact that the subject properties cannot be classified as forest considering the description on the said

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properties in the survey records maintained in the provisions of Land Revenue Code.



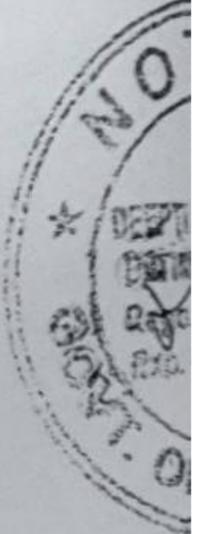
5. The entire application if perused would exhibit at half hearted attempt to falsely try to include the subject properties as private forest when the experts namely committee constituted pursuant to the direction of this Hon'ble Tribunal have clearly not identified the subject properties has private forest.
6. Now dealing with specific averments contained in the application under reply this Respondent no. 4 begs to states and submits as under.
7. With contents of Para 1 and 2 the jurisdiction of this Hon'ble Tribunal is sought to be invoked on a purported claim set out at Para 2 of wholesale destruction of natural forest and natural cover and violation of environment

For SIR SIG TECH INDIA LTD

Director / Authorized Signatory

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assessment notification 2006. A cogent reading of the pleadings of the applicants belie the claim of the applicant that the applicants belong to the community of a forest dwellers and that their social cultural and religious life is mainly related to forest and that the applicant are inhabitant of the said village and tribals. The Applicants claim to be tenants of the subject property set out at para 3 of the Application. At the outset this Respondent denies that the Village Bali is a pivotal hamlet of the Velips. The Respondent no. 4 also denies that the Velips are forest dwellers and the social cultural and religious life is mainly related to forest. Notwithstanding the said fact the same is in consequential to determine the issues raised in the application. It is stated that the description assigned of the subject property at Para 2 of the

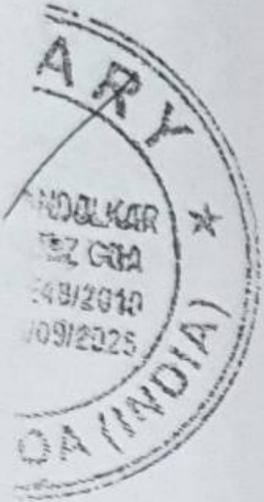


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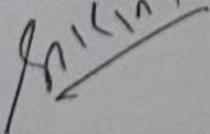
Application except for the property bearing survey no.23/1(P) which is a garden the rest of the subject properties which are referred at Para 3 of the application are paddy fields.



8. With contents to Para 3. It is denied that applicants are the tenants of the part of the subject property and that all Velips are tenant of the subject property. The vagueness of the claim vis a vis the averments contained in Para 3 of the Application belie the claim of the Applicant, that the subject properties are forest lands.

9. It is respectfully stated that the Respondent no.4 is the co owner of the subject properties having acquired undivided rights by vide Deed of Sale dated 14.05.2012. The Applicant inspite of being aware of the said fact has falsely claim

For SIR BIO TECH INDIA LTD

  
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that the present Respondent no.4 are the last owners. Contents of the Para 3 are denied.



10. This Respondent craves leave to rely on Form I & XIV of the subject properties referred at Para 3 of the Application which describes the nature of the subject properties. The Applicants deliberately failed to disclose the said fact that the subject properties except for survey no. 23/1 are all identified in the survey records maintained under Land Revenue Code as "paddy fields".
11. The Respondent No.4 states that the property bearing survey no.23/1 is identified in the survey records as a "garden".
12. It is stated that out of 5,08,675 sqmts of the subject properties, the property bearing survey

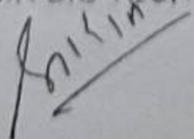
For SIR, BIO TECH INDIA LTD

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no. 23/1 which admeasures 1,15,595 sq.mts or thereabout an area of 1,14,489 sq.mts is identified as a garden and 375 sq.mts is identified as a "dry crop".

13. This Respondent states that the Sawant and the Karapurkar Committee appointed by the State Government pursuant to the direction of the Hon'ble Supreme Court in the matter of T.N. Godavarman vs Union of India Writ Petition No. 202/1995 have identified land for the purpose of classification of forest within the State of Goa which falls within the ambit of Forest Act 1927, in terms of the criteria evolved by the State Government for identifying forest and approved by the Hon'ble Supreme Court in the Godavarman case referred to above.

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14. It is stated and submitted that this Hon'ble  
✓ Tribunal in OA No. 479 of 2018 after appointing  
the Deepshikha Sharma Committee has decided  
on the forest cover in the State of Goa by  
Judgment and order dated 15.08.2020 the said  
Judgment of this Learned Tribunal has attained  
finality.

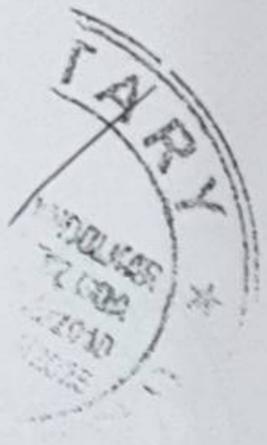


15. As a fact by the judgment rendered in OA No.  
✓ 479 of 2018, had given directions to the State of  
Goa to notify the properties identified as the  
forest. The State of Goa accordingly has notified  
the said properties which came to be identified as  
private forest land. It maybe pertinent to note  
that the property bearing as Survey No's. 23 and  
29, have not been identified by the Sawant or  
Karapurkar Committee and or the review  
committee namely Deepshikha Committee as  
private forest and as a fact are not forest.

INDIA LTD

*Milind*

Director - Forests, Goa



16. It is stated and submitted that the said judgment of the Hon'ble Tribunal has attained finality. In fact the State Government had filed Special Leave Petition against that order in the Supreme Court namely <sup>Civil Appeal</sup> SLP no. 1/2021 and the said SLP was rejected by order dated 01.02.2021 ~~18.08.2020~~. The Application is therefore is rejected at this count itself.

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 DEEPTI D. KANDOLKAR  
 NOTARY AT DETIM, BARDEZ,  
 STATE OF GOA, INDIA.  
 Reg. No. 246/10

17. It is stated and submitted that the Araujo Committee which otherwise has been constituted during the pendency of the said OA No. 479 of 2018 infact is inconsequential and of is of no effect in view of the judgement of this Hon'ble Tribunal in the said OA No. 479 of 2018.

18. That apart assuming without admitting that the Araujo Committee referred to in Para 4 of

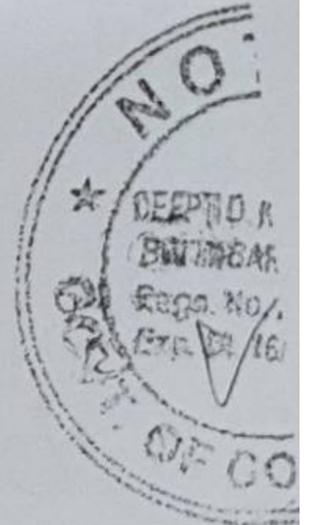
For SIR BIO TECH INDIA LTD

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the Application could have been constituted by the State government, the Araujo Committee could not identify the subject properties as forests in as much as the subject properties does not fulfill the criteria to be declared as forest. It is denied that the subject property are natural forest and natural cover and it is denied that wild animals like the Indian Gaurs/Bison and leopards are seen on occasion. Averment made by the Applicant in that regard are specifically denied.



19. The said report apart from the fact that it did not attain finality also cannot affect the Applicant rights in much as there is no hearing given to the respondent no.4 for identifying the subject property at referred at Para 4 as forest.

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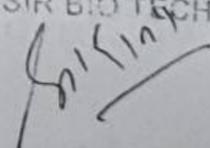
Secretary

20. The subject properties of the village of Adnem are not forest and are recorded as paddy field and garden in the survey records.

21. As a fact the State government at a meeting of a review committee to review private forest area identified by inter alia the Araujo Committee on private forest held on 10.06.2021 has held that the said survey number 29 part of the Village Adnem does not qualify to be a forest. The said property is listed in serial no. 319 of the representation of the review committee as not qualifying as private forest criteria.

Annexed hereto and marked as **Annexure A** is the copy of the minutes of 11<sup>th</sup> Meeting of the review committee to review the private forest areas identified by state Level Expert Committee

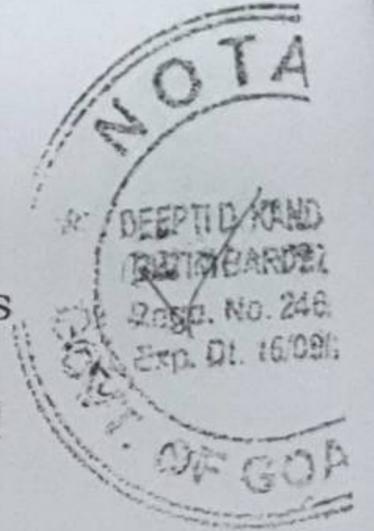
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(Thomas and Araujo Committee) on private forest held on 10.06.2021

22. With regards to content of Para 5 it is specifically denied. It is stated and submitted that property bearing survey no. 30 to 33 are paddy fields. It is denied that it is classified as hilly slopes and cultivable land and ecologically sensitive area as alleged. As a fact it is not the claim of the Applicant that survey no. 23 and 29 are identified in the regional plan as a forest. As a fact the regional plan 2021 has taken into account forest so earmarked under the Sawant and Karapurkar committee and accordingly identified the concerned areas in regional 2021 as "forests". Contents of para 5 is specifically denied.



For SIR BIO TECH INDIA LTD

Director (Authorized Signatory)

23. With regards to contents of Para 6 which is wrongly numbered as 3 are denied. The Respondent no.4 is not the sole owner of the subject property. The said deed infact sets out that the Respondent no.4 has acquired undivided share in the subject properties. The Applicants has described the property by survey number. Form I & XIV sets out who the owners are. As a fact the Applicants name does not figure in survey record in as much as mutation has been effected.

24. The Respondent no.4 states that the applicants have deliberately not mentioned the other co-owners of the subject property and have impleaded only the respondent no.4 with ulterior motives. It is stated and submitted that besides the respondent no.4 being the co-owner, the Respondent no. 6 which is also the co

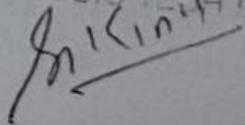
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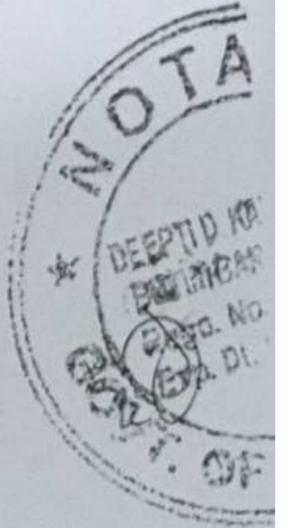
owner. Contents of Para 6 is wrongly numbered as 3 is specifically denied.

25. With regards to contents of Para no.7 numbered as 4. It is denied that the Respondent no.4 are cutting down trees and forestry species, destroying shrubs and other vegetation, including by uprooting undergrowth in portions of the subject property. It is denied that Respondent no. 4 has been preparing the land in the subject properties in survey no. 23 and 29 with the help of heavy machinery like JCB's as alleged. It is denied that this Respondents no. 4 has mercilessly hacked trees and forestry species and some stumps are still seen on the site, thereby creating 8 Meter wide pathways. Contents of Para 7 wrongly numbered as 4 are specifically denied.

For SIR DIG TECH INDIA LTD



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26. With regards to contents of Para 8 wrongly numbered as 5 is specifically denied. It is denied that the Respondent no.4 has begun to do civil works like tarring the pathways. It is further denied that the Respondent no.4 is actively carrying on developmental activities in the subject properties and the said activities are unregulated, unchecked and every continuing day result in damage to the environment which amounts to blatant violation. Contents of Para 8 wrongly numbered as 5 is specifically denied.

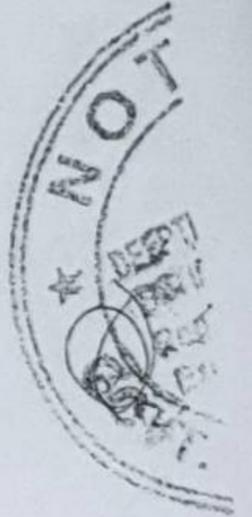
27. With regards to contents of Para 9 wrongly numbered as 6 is denied. It is denied that the Respondent no.4 have with brazen temerity commenced construction without any permissions. It is stated that the stop work order which has been relied by the Applicant has been issued to one Mr. Rodney Assumption

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Salvador D'silva, Mansoor Shaikh and Mr. Suraj Ballikar and not to this Respondent no.4. The reliance placed by the Applicant of the Stop Work Order Notice makes it clear that this Respondent no.4 has not undertaken any illegal activities as falsely claim by the Applicant. The Perusal of the Stop Work Order belie the case of the Applicant entirety. Contents of Para 9 numbered as 6 is specifically denied.



28. With regards to contents of Para 10 wrongly numbered as 7 is denied. It is stated and submitted that the question of any forest clearance does not arise in as much as the land which applicants claim to be forest is not forest covered by the Forest Conservation Act. It is specifically denied that the dispute inward in this application raises substantial question relating to environment and involves the

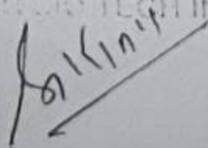
For SIP BIG TEAM INDIA LTD

Signature

enforcement of the legal right of the Applicant and to the Applicant relating to villagers as alleged. The dispute pleaded is a pseudo dispute. Contents of Para 10 wrongly numbered as 7 is specifically denied.

29. With regards to the grounds raised by the Applicant at Para 11 wrongly numbered as 8 are specifically denied. This Respondents submits that the said grounds urged are not sustainable in law the question of this Respondent getting forest clearance as sought to be contented by the Respondent in Para 8 under the heading as Ground as the subject properties is not a forest land. Similarly, it is most respectfully submitted that the Respondent has not undertaken any activities in violation of the provisions of the Forest Act and the Forest Conservation Act.

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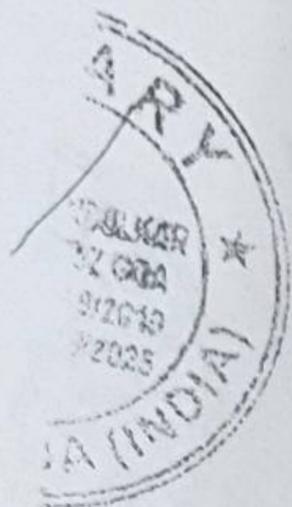
30. It is specifically denied that the activities purportedly undertaken by this Respondent are contrary to the Hon'ble Supreme Court as alleged. the Respondents most respectfully submits that the review committee in accordance with the provisions of law laid down under the Forest Conversation Act and also the guidelines laid down by the Hon'ble Supreme Court and identified certain lands as private forest and after conducting the detailed survey and study of the area and after considering the criteria laid down by the Hon'ble Supreme Court for classification of forest land, the expert committee classified the lands as private forest which are notified in the notification issued by the review committee. In the said notification the subject properties are not reflected and rightly so as the subject properties are not



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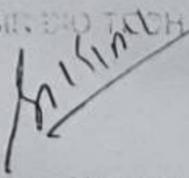
reflected and rightly so as the subject properties do not fulfil any of the criteria for the same to be classified as private forest.



31. The grounds urged by the Applicant are nowhere applicable to the facts of the case. The Applicant appears to be beating around the bush for the reason best known to them.

32. With Regards to content of Para 12 wrongly numbered as Para 9. It is denied that the Respondent no.4 has indulged in activities severely damaging the ecologically fragile and sensitive subject properties and as such these lands ought to be restored to their original condition. It is further denied that the Respondent no.4 ought to be strictly proceeded against and directed to take measures for restitution of the subject properties and

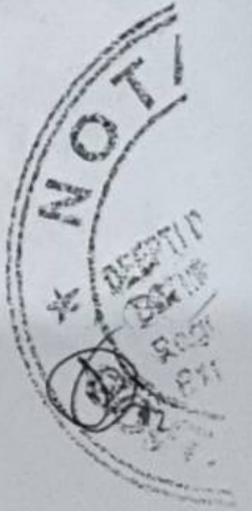
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environment. The question of this Applicant damaging the subject property would not arise. The vagueness of the contents of Para 9 itself belie the claim of the Applicant made in the same paragraph.

33. With regards to contents of Para 13 wrongly numbered as Para 10 under the heading as Limitation it is specifically denied that the present application is filled within limitation when the applicant purportedly became aware that the subject properties came to be diverted for non-forestry use in August 2022 when the Applicants sought legal advice and perused the Araujo Report and the Regional Plan of Goa. It is denied that the Respondent no.4 has commenced activity in April 2022. It is denied that there are any going violations and the consequent environmental damage constitute a

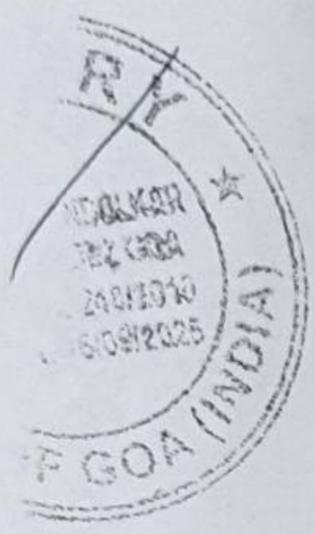


For: BIC TECH INDIA LTD

Authorized Signatory

continuing cause of action. It is stated that the survey records in the State of Goa promulgated in the year 1972 or there about and the survey records in that respect of the subject property clearly identifies the nature of the subject land. If one peruses the said Form I & XIV it becomes clear that the subject properties are not forest lands. The said Form I & XIV is available in public domain for last more than 50 years as such the question of claiming that the present application is filed within a period of limitation does not arise. The present Application is infact is nothing but an abuse of process of the court and is liable to be rejected.

34. With regards to contents of Para 14 wrongly numbered as Para 11. It is denied that the Hon'ble Tribunal has the jurisdiction to entertain and try the present application as



For SIR BIC TECH INDIA LTD

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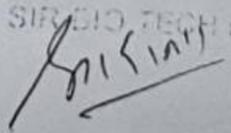
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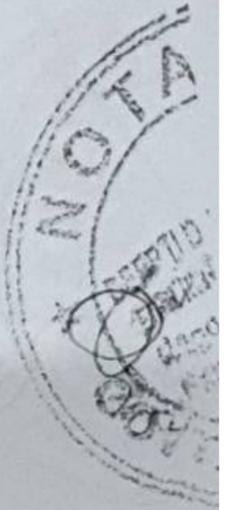
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alleged. It is stated that the subject properties are not classified as private forest nor they fulfil the criteria to determine it as a private forest. As such the question of subject matter coming within the purview of statutes which confer powers to this Hon'ble Tribunal does not arise and hence this Hon'ble Tribunal does not have any jurisdiction to entertain this application.

35. With regards to contents of Para 15 wrongly numbered as Para 12. It is denied that there is no equally efficacious remedy available to the Applicants and if the reliefs prayed for herein are granted, they shall be complete in itself. The issue urged by the Applicants in the present proceedings do not fall within the scope power and ambit of the Tribunal and cannot be adjudicated by this Hon'ble Tribunal.

For SIR GIO TECH INDIA LTD

  
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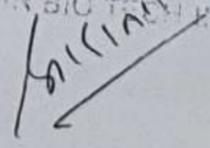
36. With regards to content of Para 16,17,18,19 and 20 wrongly numbered as Para 13,14,15,16 and 17 are specifically denied.

37. With regards to contents of Para 21 wrongly numbered as Para 18 is denied. The Respondents states that the Applicant are not entitled for any of the relief sought for in the application much less interim relief.

38. Contents of the application under reply which are not specifically admitted and which are contrary to what is stated hereinabove may be taken as specifically denied.

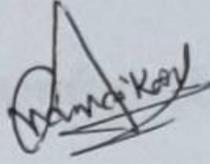
39. The Respondent no.4 humbly prays before this Hon'ble Court to dismiss the Application with an exemplary cost.

For SIR BIO TECH INDIA LTD

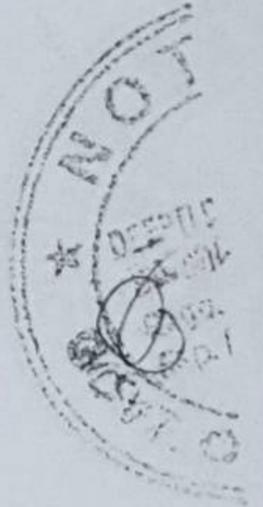
  
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Place: Pune



Date: 11/7/2023 Adv. for the Respondent no.4

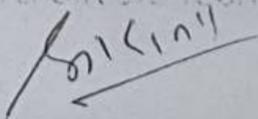


**AFFIDAVIT**

I, Mr. Prakash Ranade, son of Shri. Ganesh Ranade, 58 years of age, Indian National, service, residing at F-2, Building C, Wagh Nagar Housing Society, Near Maruti Mandir, Ribandar, Tiswadi, Goa, Director of the Defendant No. 4 above named, being conversant with the facts of the case, do hereby solemnly affirm and verify that whatever stated in para 2, 11, 12 are facts true to my own knowledge and whatever stated

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FOR SIR BIG TECH INDIA LTD

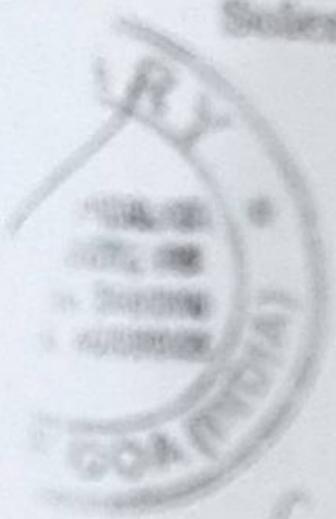


Director / Authorized Signatory

*Dre...*  
D. D. RANDOLKAR  
NOTARY AT BETHIM, BARDEZ,  
STATE OF GOA, INDIA.  
(Reg. No. 246/10)

in para 1, 3 to 10, 13 to 39 are the legal submissions based on legal advice which I believe to be true.

Solemnly affirmed at Panaji on this 11<sup>th</sup> July 2023.



Identified by:

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(*[Handwritten name]*)

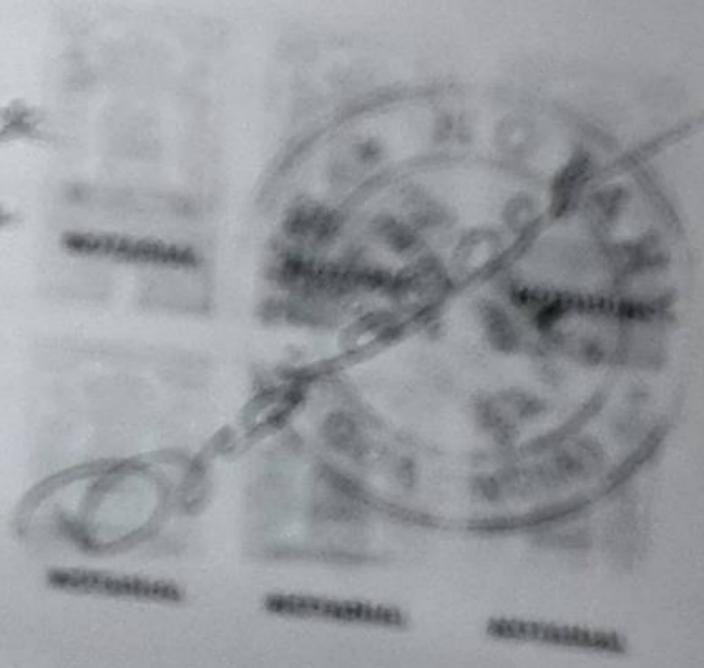
DEPONENT

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DEPONENT

DECLARATION OF ASSETS AND LIABILITIES  
IN PURSUANCE OF THE PROVISIONS OF THE  
GOVERNMENT OF GOA  
BY Mr. Anandashankar Valvair  
DATE: 11/2/2023

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DEPT. D. KONDOLKAR  
NOTARY AT GOA



**MINUTES OF 11<sup>th</sup> MEETING OF THE REVIEW COMMITTEE TO REVIEW THE PRIVATE FOREST AREAS IDENTIFIED BY STATE LEVEL EXPERT COMMITTEE (THOMAS AND ARAUJO COMMITTEE) ON PRIVATE FOREST HELD ON 10.06.2021.**

A meeting of the Review Committee was held on 10/06/2021 at 11.00 am in the Conference hall of the Forest Department, Goa Van Bhavan, Altinho Panaji under the Chairmanship of Chief Conservator of Forests.

Following members attended the meeting:

1	Mr. Surendra Naik, Additional Collector, (Revenue), South Goa District	Member
2	Mr. Gopal Parsekar, Additional Collector (Revenue), North Goa District	Member
3	Mr. Anant G. Samant, Asst. Conservator of Forests Headquarters, North Goa Division.	Member
4	Mr. Minguel Fernandes, Asst. Conservator of Forests, Headquarter, South Goa Division.	Member
5	Mr. Yeshwant Bicholkar, Representative of Director of Settlement and Land Records, Panaji Goa.	Member
6	Shri. Dilesh A. Gauns Desai-Chief Forest Surveyor Working Plan Division, Panaji	Spl Invitee
7	Mr. Anisha Kalkoor M., IFS Dy. Conservator of Forests, Working Plan Division, Panaji.	Member Secretary

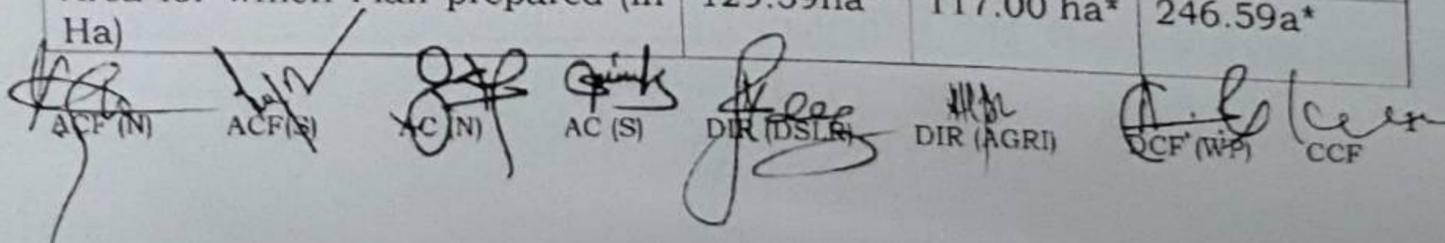
At the outset the Member Secretary welcomed all the members of the Committee and informed about the action taken on decision of the previous meeting of the Review Committee held on 05/04/2021. Member Secretary informed that the first interim report of the Review Committee disposing 858 Survey Numbers was submitted to the Govt. approval vide note dated 26.04.2021 and the approval is awaited. It was also informed that the minutes of the 10th meeting has been officially communicated to all the members.

Thereafter agenda-wise discussion was held. Following was discussed /decided

**Agenda item no 11.1 Review of progress of ongoing field verification & survey of Private Forest.**

As per the status update received by Dy. Conservator of Forests (North) and Dy. Conservator of Forests (South), the progress in field verification & survey of Private Forest as on 09.06.2021 is given below:

Particulars	North Goa	South Goa	Total
Area enumerated (in Ha)	1127 ha	3300 ha	4427ha
Area qualified(in Ha)	503.35 ha*	570.00 ha*	1072.35 ha*
Area for which Plan prepared (in Ha)	129.59ha*	117.00 ha*	246.59a*


  
 ACF (N)      ACF (S)      AC (N)      AC (S)      DIR (DSL)      DIR (AGRI)      CCF (WP)      CCF

\*Final status to be determined after hearing of the objectors/representations and total enumeration, if required.

ACF (HQ) of both the territorial divisions expressed the following difficulties faced in the field for survey works which affected the progress of work.

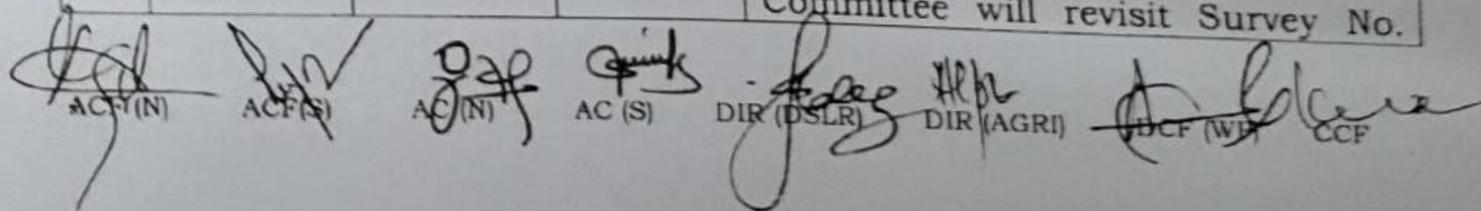
1. Rains, first due to cyclone, the pre- Monsoon and then Monsoon rains from 5th June affected and enumeration teams were unable to take up survey and enumeration field works during the period.
2. Even on rain free days, due to Covid pandemic and the ongoing curfew, most of the people are not attending the field survey.
3. In few places public opposition is seen for conducting field survey, (Naquerim-Quepem, Canacona, Mollem-Dharbandora)
4. Shortage of surveyors. At present we have 8 surveyors in the field and there is a requirement of 8 more surveyors in the field.

As far as the opposition from the public for conducting field survey works is concerned, it was decided in the meeting that the public causing such opposition needs to be explained about the necessity of conducting field verification by concerned DCFs in view of Hon'ble NGT order. Further, if the situation is not improved, then the same may be reported to the DCF, Working Plan for further needful action on the matter, as per approved methodology. Both the ACFs also informed that with the onset of monsoon, enumeration has stopped. However, they informed that report and plan preparation works are going on. They were asked to submit all reports and plans in two week's time.

**Agenda item no 11.2: Review of area qualified as per field verification and after hearing of affected persons.**

The Review committee discussed on the public hearing called vide notice no. MS/REV-PF/DVF/WP/2019-20/100 dated 29/04/2021 conducted on 05.05.2021 and decided the following:

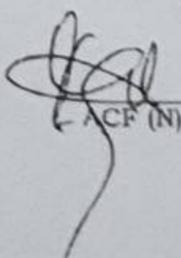
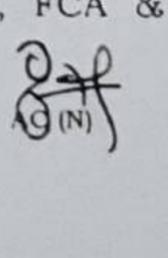
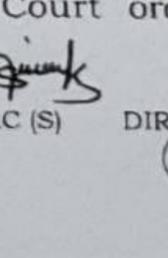
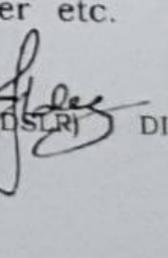
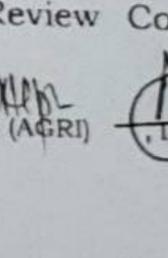
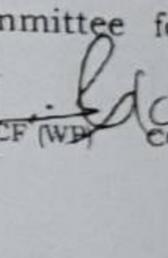
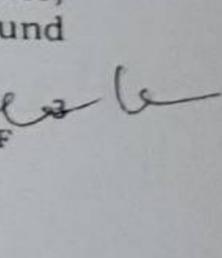
Sl No	Village-Taluka	Survey Nos.	Area	Decision of the Review Committee
1.	Raia of Salcete Taluka	402/1(P), 402/3(P), 402/4(P)	1.816Ha	Finalized as Private Forests as the areas have been demarcated after 100% enumeration for the patches qualifying area and canopy density criteria as per FSI map and enumeration sheet has also been signed by the objectors.
		399/1(P), 399/2(P), 399/3(P), 399/4(P), 399/5(P)	1.376Ha	
		405/1(P)	0.279Ha	
		403		As objections raised by owners, it was decided that the concerned Sub Committee will revisit Survey No.


  
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				403, along with objectors/ owners of areas provisionally identified as Private Forests and re-submit its report. It should be noted that even a small area will qualify as Private Forest if it fulfills canopy criteria as per FSI map and species criteria in a patch
2.	Xelpo-Curdo of Sattari Taluka	23/1	13.85 ha	An area of 13.85 ha is qualified as Private Forest in Survey No. 23/1 of Village Xelpo- Curdo of Sattari Taluka.
3.	Uguem of Sanguem Taluka	70/1 70/2	5.24 Ha	Since there were no objections for Survey Numbers. 70/1 & 70/2 of Village Uguem of Sanguem Taluka the committee finalized that area of 5.24 Ha as per plan prepared for the area qualified as private forest.

**Agenda item no 11.3: Review of non-qualifying areas and remaining portion of repeated and adjoining survey numbers, etc.**

- I. The committee discussed the reports of forest offence cases/tree felling permissions granted/FCA permissions/fire incidents in non-qualifying survey numbers identified based on LISS IV FCM 2014-15 (FSI) analyzed through Google Timeline change corroborated by LISS III FCM 2012-13.
- II. Regarding review of survey numbers for which plan has been prepared by Thomas & Araujo Committees, both the divisions were asked to provide the details of methodology adopted during survey and plan preparation of identified private forest area by South/North Goa Division committees and in response the divisions have replied that as per the methodology, committees were to locate the private forest on ground individually and judge them ocularly in confirmation with crop composition and canopy density. They further informed that no actual counting of trees was done and no plans of canopy density were used for identification and demarcation of private forests while preparing plans and tree defined under GPTA of 1984 prior to its amendment vide GPTA, 2016 was considered. In view of the above, it was decided to review the survey numbers for which plan have been prepared by Thomas and Araujo Committee also as in case of other survey numbers except survey numbers already reviewed by earlier Review Committee headed by DCF (Working Plan) and accepted by Hon'ble NGT.
- III. After detailed analysis for non-qualifying survey numbers based on LISS IV FCM 2014-15 (FSI) same was analysed through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. Review Committee found

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  AC (N)
  AC (S)
  DIR (ISLR)
  DIR (AGRI)
  DCF (WP)
  CCF

additional 322 Survey Numbers which are not qualified as per area and canopy criteria for Private Forest (**Annexure-I**)

IV. In the previous report 79 Sy Nos were identified and reported, part of which were already reviewed by the previous review committee and accepted by NGT. In case of remaining portion of these survey numbers which were not reviewed by earlier review committee, the present Review Committee found total 22 Survey Numbers are not having any additional area of Private Forest after detail analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. (**Annexure-II**)

**Agenda item no 11.4: Review of survey numbers found non-qualifying areas after field verification.**

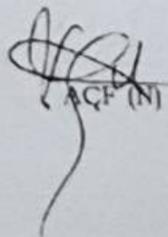
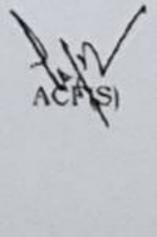
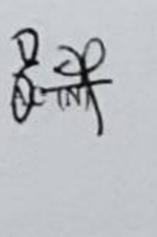
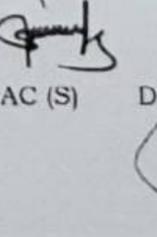
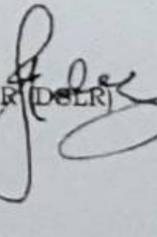
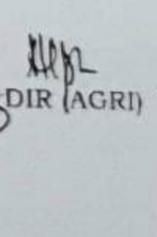
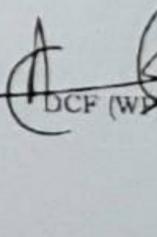
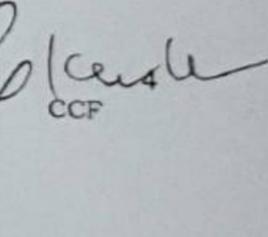
I. The field reports submitted by Sub-Committees were placed before the Review Committee and after evaluation, deliberations and discussion on each reports, the decision of the committee on 29 Survey Numbers is enclosed herewith (**Annexure-III**)

**Agenda item 11.5: Any other matter with the permission of Chair**

1. For compilation of field data received from the divisions and verification of its completeness and proper documentation, ACF (Headquarters) of both the territorial divisions are directed to attend the office of DCF (Working Plan) twice in a week on every Tuesdays and Fridays.
2. DCF (North/South) are directed to submit the reports of field verification immediately for further action on the matter. They are directed to ensure that all the field reports are properly prepared and authenticated by members of the committee before sending it to the DCF (working Plan). Further, the preparation of maps for the areas which are qualifying after field verification shall be completed immediately and submitted for further course of action on the matter.
3. It was also decided that both the territorial divisions shall submit the detailed status report on total area enumerated in the field, extent of area qualified as private forest and area for which map prepared on weekly basis for regular monitoring of field verification exercise.
4. An extensive ground verification, enumeration and survey exercise on survey numbers qualifying on area & canopy density criteria is being taken up in the field for evaluating tree composition criteria. It was decided to submit another interim report. Based on the analysis, the status report on the progress achieved in review of private forest areas as on date is shown as under:

Division	Status of review after completion of filed enumeration		
	Total area enumerated	Area qualified in field survey	Plan completed
North	1127 ha	503.35 ha*	129.59 ha*
South	3300 ha	570.00 ha*	117.00 ha*
Total	4427 ha	1072.35 ha*	246.59 ha*

\*Final status to be determined after hearing of the objectors/representations and total enumeration, if decided

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  AC (S)
  DIR (DCLR)
  DIR (AGRI)
  DCF (WP)
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**CUMULATIVE PROGRESS AS ON DATE**

Cumulative progress achieved in survey and demarcation of Private Forest Areas as on 10.06.2021 is given below:

	Total number of Sy. Nos finalized by review committee	Qualifying Sy. Nos	Non qualifying Sy. Nos	Repeated/ Adjoining Sy Nos & Govt. Forests
1 <sup>st</sup> Interim Report	858	10	750	98
At present (As on 10.06.21)	1236	15	1101	120

Meeting ended with the vote of thanks to the chair.

(Anisha Kalkoor M., IFS)  
Dy. Conservator of Forests,  
Working Plan Division &  
Member Secretary  
Panaji-Goa.

No: MS/REV-PF/DCF/WP/2020-21/230

Date: 18/06/2021

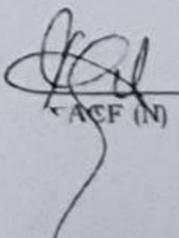
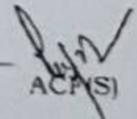
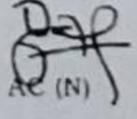
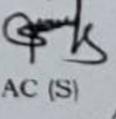
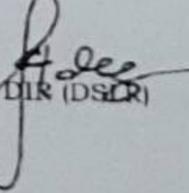
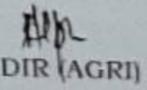
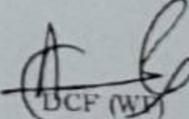
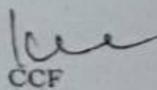
To,

1. The Chief Conservator of Forests, Goa Van Bhavan, Panaji, Goa.
2. The Director Settlement & Land Records Panaji, Goa.
3. The Director of Agriculture Panaji, Goa.
4. The Dy Conservator of Forests Head Quarter Goa Van Bhavan, Panaji, Goa.
5. The Additional Collector South, Revenue Department, Margao, South.
6. The Additional Collector South, Revenue Department, Panaji, North.
7. The Asst. conservator of Forests Headquarter (North), Ponda, Goa.
8. The Asst. conservator of Forests Headquarter (South), Margao, Goa.
9. Office copy.

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 DIR (AGRI)
 DCF (WP)
 CCF

List of survey numbers not qualifying private forest criteria reviewed by the Review Committee meeting held on 10.06.2021 316

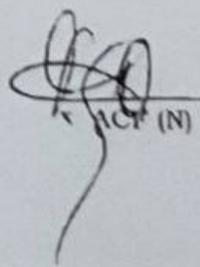
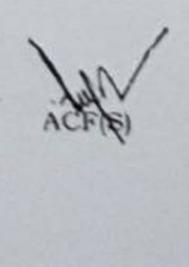
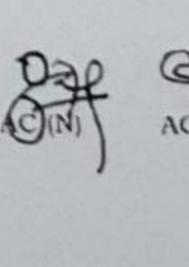
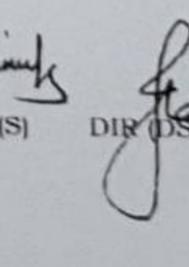
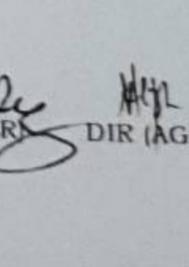
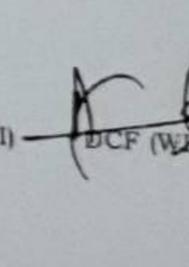
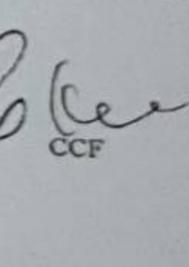
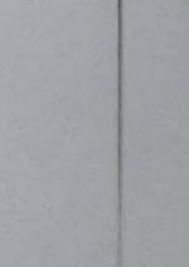
Taluka	Village	Survey numbers Identified by the North Goa & South Goa SLEC	Survey numbers fulfilling 40% canopy density & 5 Ha area as per forest cover map 2014-15 LISS IV of Forest Survey of India.	Decision Of Review Committee after analysis on LISS IV FCM 2014-15(FSI), Google Timelime Change Corroborated by LISSIIIIFCM 2012-13, Division offence case, tree felling, FCA & Court Order, etc, if any.
2	3	4	5	6
Bardez	Salvador do Mundo	66/1 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	66/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	66/2 A	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	66/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	66/4 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	66/5 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	66/6	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	66/7	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	66/8	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	66/9	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	66/12 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	66/14	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	322/3 (P)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	322/4 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	322/6	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	322/7	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	324/1 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	340/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	340/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	340/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	340/4	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	340/5	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	340/6	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	340/7	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	340/8	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	340/10	NON QUALIFY	Survey number does not qualify the criteria of private forests

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  DIR (AGRI)
  DCF (WF)
  CCF

of survey numbers not qualifying private forest criteria reviewed by the Review Committee meeting held  
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Bardez	Salvador do Mundo	355/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	355/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	355/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	355/4	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	355/5	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	355/6	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	355/7	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	355/8	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	355/9	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	355/10	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	355/11	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	356/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	356/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	356/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	356/4	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	356/5	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	356/6	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	356/7	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	356/8	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Salvador do Mundo	356/9	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Socorro	203	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Socorro	266	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	46	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	110	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	114	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	115	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	116	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	133	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	134	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	135	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	139	NON QUALIFY	Survey number does not qualify the criteria of private forests

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  DIR (DSLRS)
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of survey numbers not qualifying private forest criteria reviewed by the Review Committee meeting held  
on 10.06.2021

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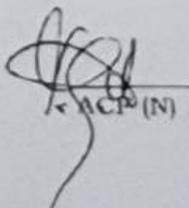
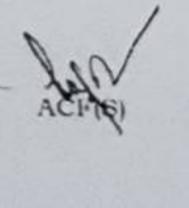
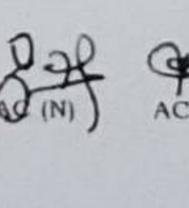
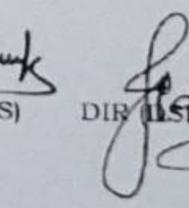
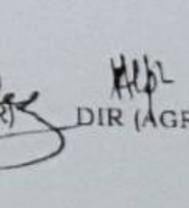
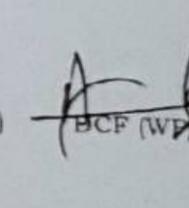
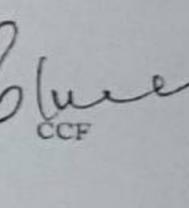
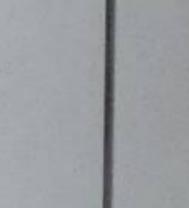
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Bardez	Penhe de Franca	146	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	147	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	149	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	150	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	151	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	181	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Penhe de Franca	182	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Siolim	198	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Siolim	222	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Camorlim	168	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Camorlim	169	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Assagao	69	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Assagao	128	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Assagao	129	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Parra	214	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Parra	213	NON QUALIFY	Survey number does not qualify the criteria of private forests
Bardez	Parra	212	NON QUALIFY	Survey number does not qualify the criteria of private forests
Pernem	Terekhol	14/1 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Pernem	Terekhol	15/1 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Pernem	Terekhol	15/1-A (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Pernem	Arambol	185/1 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Pernem	Arambol	186/1 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Pernem	Paliem	154/1 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Pernem	Paliem	155/1 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Pernem	Paliem	155/3 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Pernem	Paliem	155/4 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Dharbandora	Codli	168 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	37	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	38	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	43	NON QUALIFY	Survey number does not qualify the criteria of private forests

AC (N)  
 AC (S)  
 DIR (SLR)  
 DIR (AGRI)  
 DCF (M)  
 CCF

of survey numbers not qualifying private forest criteria reviewed by the Review Committee meeting held on 10.06.2021

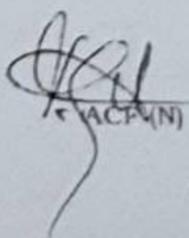
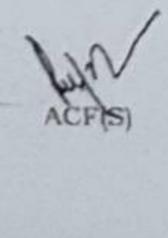
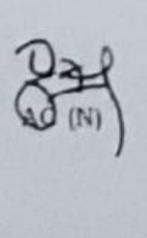
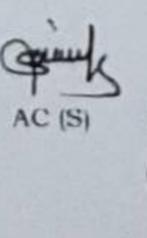
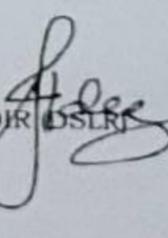
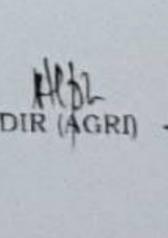
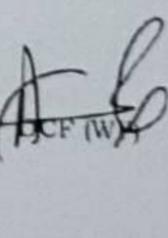
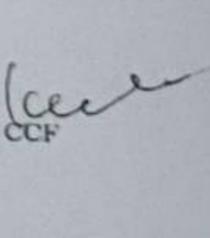
319

Mormugao	Dabolim	44	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	9	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	13	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	4/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	23/1-B	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	23/1-C	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	30/1-A	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	30/1-B	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	30/1-C	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	30/1-D	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	30/1-E	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	30/1-E-1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	30/1-F	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	36/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	39/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Dabolim	46/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Issorcim	2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Issorcim	3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Chicolna	23	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Chicolna	25	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	101	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	102	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	126	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	127	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	129	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	120	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	218	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	219	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	221	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	222	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	223	NON QUALIFY	Survey number does not qualify the criteria of private forests

 AC (N)
  AC (S)
  AC (N)
  AC (S)
  DIR (SLR)
  DIR (AGRI)
  BCF (WP)
  CCF

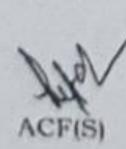
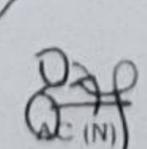
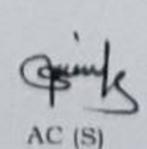
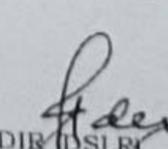
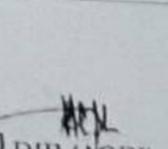
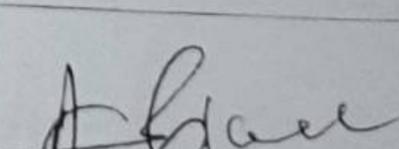
of survey numbers not qualifying private forest criteria reviewed by the Review Committee meeting held 320  
on 10.06.2021

Mormugao	Cortalim	27	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	28	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	29	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	30	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	17	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	18	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	20	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	21	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	22	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	25	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	26	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	32	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	33	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	34	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	1/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	23/10	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	31/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	31/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	31/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	31/4	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	118/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	119/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	128/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	130/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	132/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	144/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	144/1-A	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	145/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	212/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	213/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	215/1	NON QUALIFY	Survey number does not qualify the criteria of private forests

 AC (N)  
  AC (S)  
  AC (N)  
  AC (S)  
  DIR (SLR)  
  DIR (AGRI)  
  AC (W)  
  CCF

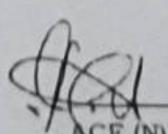
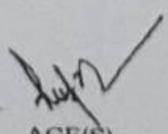
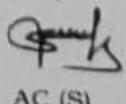
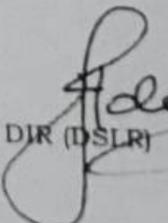
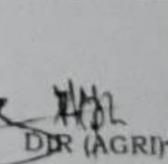
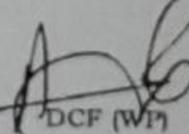
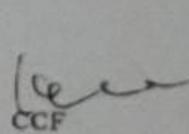
st of survey numbers not qualifying private forest criteria reviewed by the Review Committee meeting held on 10.06.2021

Mormugao	Cortalim	225/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	228/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	229/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	235/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	235/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Cortalim	235/4	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	76/7	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	259/8	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	243	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	110	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	255	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	43	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	49	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	13	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	14	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	25	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	26	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	75	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	91	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	92	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	94	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	95	NON QUALIFY	Survey number does not qualify the criteria of private forests
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Mormugao	Sancoale	106	NON QUALIFY	Survey number does not qualify the criteria of private forests
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Mormugao	Sancoale	284	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	32/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	32/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	89/1	NON QUALIFY	Survey number does not qualify the criteria of private forests

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  AC (N)
  AC (S)
  DIR (DSLRI)
  DIR (AGRI)
  DOP (WB) CCF

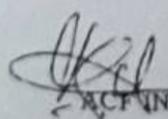
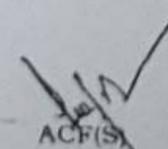
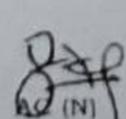
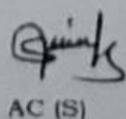
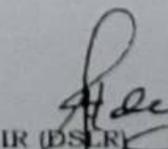
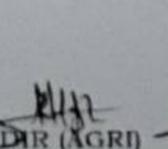
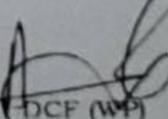
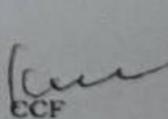
of survey numbers not qualifying private forest criteria reviewed by the Review Committee meeting held on 10.06.2021

Mormugao	Sancoale	90/1	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	97/1	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	102/1	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	105/1	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	107/1	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	108/1	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	111/1	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	123/1	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	178/1	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	193/1	NON QUALIFY	Survey number does not qualify the criteria of private forests	
2	Mormugao	Sancoale	195/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
93	Mormugao	Sancoale	198/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
94	Mormugao	Sancoale	199/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
195	Mormugao	Sancoale	199/3-A	NON QUALIFY	Survey number does not qualify the criteria of private forests
196	Mormugao	Sancoale	199/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
197	Mormugao	Sancoale	211/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
198	Mormugao	Sancoale	212/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
199	Mormugao	Sancoale	212/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
200	Mormugao	Sancoale	212/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
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203	Mormugao	Sancoale	229/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
204	Mormugao	Sancoale	236/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
205	Mormugao	Sancoale	241/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
206	Mormugao	Sancoale	241/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
207	Mormugao	Sancoale	241/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
208	Mormugao	Sancoale	241/4	NON QUALIFY	Survey number does not qualify the criteria of private forests
209	Mormugao	Sancoale	251/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
210	Mormugao	Sancoale	252/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
211	Mormugao	Sancoale	254/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
212	Mormugao	Sancoale	256/1	NON QUALIFY	Survey number does not qualify the criteria of private forests

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  AC (S)
  DIR (DSL)
  DIR (AGRI)
  DCF (WI)
  CCF

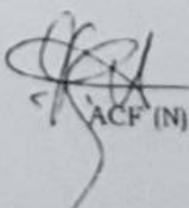
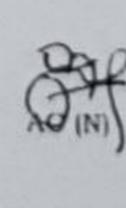
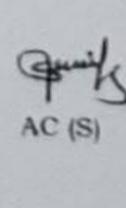
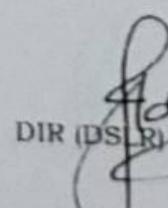
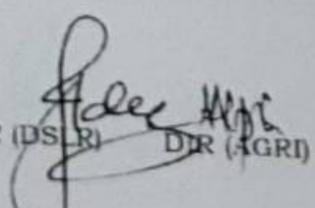
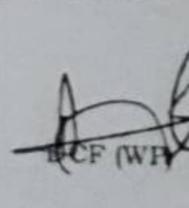
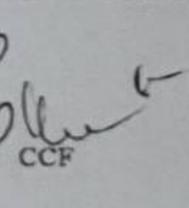
of survey numbers not qualifying private forest criteria reviewed by the Review Committee meeting held on 10.06.2021

Mormugao	Sancoale	256/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	257/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	276/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	276/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	276/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	276/4	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	279/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	279/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	279/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	279/4	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	279/5	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	280/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	280/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	280/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	281/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	281/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	282/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	282/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	282/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/1	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/2	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/3	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/4	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/5	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/7	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/8	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/9	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/10	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/11	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/12	NON QUALIFY	Survey number does not qualify the criteria of private forests
Mormugao	Sancoale	285/13	NON QUALIFY	Survey number does not qualify the criteria of private forests

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  AC (S)
  DIR (DSLRI)
  DIR (AGRI)
  DCF (WF)
  ECF

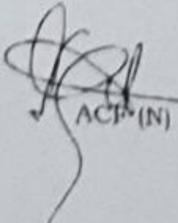
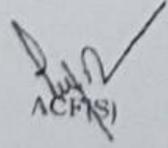
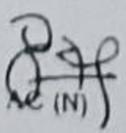
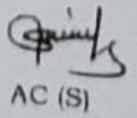
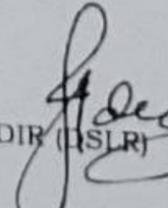
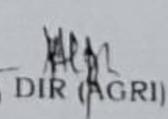
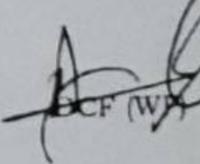
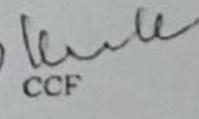
List of survey numbers not qualifying private forest criteria reviewed by the Review Committee meeting held on 10.06.2021

Mormugao	Sancoale	285/14	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	285/15	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	285/16	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	285/17	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	285/18	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	285/19	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	285/20	NON QUALIFY	Survey number does not qualify the criteria of private forests	
Mormugao	Sancoale	285/21-A	NON QUALIFY	Survey number does not qualify the criteria of private forests	
2	Mormugao	Quelossim	126	NON QUALIFY	Survey number does not qualify the criteria of private forests
3	Mormugao	Quelossim	127	NON QUALIFY	Survey number does not qualify the criteria of private forests
4	Mormugao	Quelossim	30	NON QUALIFY	Survey number does not qualify the criteria of private forests
55	Mormugao	Counsua (Cortalim)	184	NON QUALIFY	Survey number does not qualify the criteria of private forests
256	Mormugao	Counsua (Cortalim)	193	NON QUALIFY	Survey number does not qualify the criteria of private forests
257	Mormugao	Counsua (Cortalim)	194	NON QUALIFY	Survey number does not qualify the criteria of private forests
258	Mormugao	Counsua (Cortalim)	195	NON QUALIFY	Survey number does not qualify the criteria of private forests
259	Mormugao	Counsua (Cortalim)	203	NON QUALIFY	Survey number does not qualify the criteria of private forests
260	Mormugao	Counsua (Cortalim)	204	NON QUALIFY	Survey number does not qualify the criteria of private forests
261	Mormugao	Counsua (Cortalim)	205	NON QUALIFY	Survey number does not qualify the criteria of private forests
262	Mormugao	Chicalim	1	NON QUALIFY	Survey number does not qualify the criteria of private forests
263	Mormugao	Chicalim	160	NON QUALIFY	Survey number does not qualify the criteria of private forests
264	Mormugao	Chicalim	161	NON QUALIFY	Survey number does not qualify the criteria of private forests
265	Mormugao	Chicalim	166	NON QUALIFY	Survey number does not qualify the criteria of private forests
266	Mormugao	Chicalim	136	NON QUALIFY	Survey number does not qualify the criteria of private forests
267	Mormugao	Chicalim	77	NON QUALIFY	Survey number does not qualify the criteria of private forests
268	Mormugao	Chicalim	50	NON QUALIFY	Survey number does not qualify the criteria of private forests
269	Mormugao	Chicalim	53	NON QUALIFY	Survey number does not qualify the criteria of private forests
270	Mormugao	Chicalim	54	NON QUALIFY	Survey number does not qualify the criteria of private forests
271	Mormugao	Chicalim	56	NON QUALIFY	Survey number does not qualify the criteria of private forests
272	Mormugao	Chicalim	57	NON QUALIFY	Survey number does not qualify the criteria of private forests
273	Mormugao	Cuelim	1 (P)	NON QUALIFY	Survey number does not qualify the criteria of private forests
274	Mormugao	Cuelim	51 (P)	NON QUALIFY	Survey number does not qualify the criteria of private forests

 ACF (N)
  ACFS
  AO (N)
  AC (S)
  DIR (DS-R)
  DIR (AGRI)
  ACF (WH)
  CCF

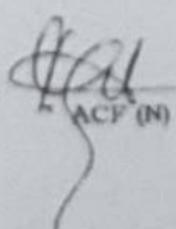
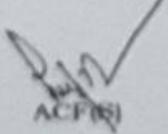
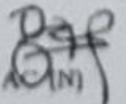
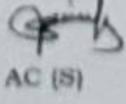
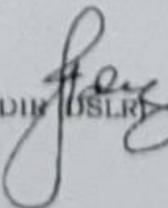
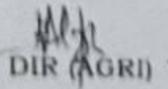
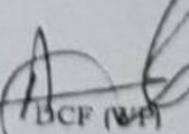
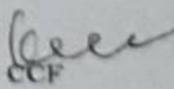
List of survey numbers not qualifying private forest criteria reviewed by the Review Committee meeting held on 10.06.2021

5	Salcete	Curtorim	436	NON QUALIFY	Survey number does not qualify the criteria of private forests
6	Salcete	Loutulim	189	NON QUALIFY	Survey number does not qualify the criteria of private forests
7	Salcete	Loutulim	224	NON QUALIFY	Survey number does not qualify the criteria of private forests
78	Salcete	Camurlim	166	NON QUALIFY	Survey number does not qualify the criteria of private forests
79	Salcete	Camurlim	167	NON QUALIFY	Survey number does not qualify the criteria of private forests
80	Salcete	Camurlim	168	NON QUALIFY	Survey number does not qualify the criteria of private forests
81	Salcete	Raia	315	NON QUALIFY	Survey number does not qualify the criteria of private forests
282	Salcete	Nagoa	34	NON QUALIFY	Survey number does not qualify the criteria of private forests
283	Salcete	Nagoa	37	NON QUALIFY	Survey number does not qualify the criteria of private forests
284	Salcete	Nagoa	38	NON QUALIFY	Survey number does not qualify the criteria of private forests
285	Salcete	Nagoa	39	NON QUALIFY	Survey number does not qualify the criteria of private forests
286	Salcete	Nagoa	42	NON QUALIFY	Survey number does not qualify the criteria of private forests
287	Salcete	Nagoa	43	NON QUALIFY	Survey number does not qualify the criteria of private forests
288	Salcete	Nagoa	44	NON QUALIFY	Survey number does not qualify the criteria of private forests
289	Salcete	Nagoa	45	NON QUALIFY	Survey number does not qualify the criteria of private forests
290	Salcete	Macasana	151	NON QUALIFY	Survey number does not qualify the criteria of private forests
291	Salcete	Macasana	152	NON QUALIFY	Survey number does not qualify the criteria of private forests
292	Salcete	Macasana	155	NON QUALIFY	Survey number does not qualify the criteria of private forests
293	Salcete	Macasana	157	NON QUALIFY	Survey number does not qualify the criteria of private forests
294	Salcete	Macasana	12	NON QUALIFY	Survey number does not qualify the criteria of private forests
295	Salcete	Macasana	14	NON QUALIFY	Survey number does not qualify the criteria of private forests
296	Salcete	Macasana	15	NON QUALIFY	Survey number does not qualify the criteria of private forests
297	Salcete	Macasana	16	NON QUALIFY	Survey number does not qualify the criteria of private forests
298	Salcete	Mullem	168	NON QUALIFY	Survey number does not qualify the criteria of private forests
299	Salcete	Mullem	169	NON QUALIFY	Survey number does not qualify the criteria of private forests
300	Salcete	Mullem	170	NON QUALIFY	Survey number does not qualify the criteria of private forests
301	Salcete	Mullem	33 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
302	Salcete	Paroda	38 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
303	Salcete	Cuncolim	474 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
304	Salcete	Cuncolim	520 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
305	Salcete	Talvorda	16 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests

 ACP (N)
  ACP (S)
  ACP (N)
  AC (S)
  DIR (SLR)
  DIR (AGRI)
  ACF (W)
  CCF

of survey numbers not qualifying private forest criteria reviewed by the Review Committee meeting held  
on 10.06.2021

Salete	Talvorda	30 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Salete	Talvorda	159 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Canacona	Nagoreem Palolem	119 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Canacona	Cola	76 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Canacona	Cola	147 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Canacona	Cola	34 (P)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Canacona	Cola	350	NON QUALIFY	Survey number does not qualify the criteria of private forests
Quepem	Quitai	47 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Quepem	Naquerim	58 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Quepem	Naquerim	74 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Quepem	Naquerim	27 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Quepem	Naquerim	31 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Quepem	Fatorpa	17 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Quepem	Adnem	29 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Quepem	Xic-xelvora	11 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Quepem	Xeldem	293 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests
Sanguem	Curpem	33 (p)	NON QUALIFY	Survey number does not qualify the criteria of private forests

 ACF (N)
  ACF (S)
  ACF (N)
  AC (S)
  DIR (SLR)
  DIR (AGRI)
  BCF (WP)
  CCF

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Annex-

Evaluation of Survey Number identified by V.T. Thomas and F.X. Araujo Committee but the same were partly reviewed by earlier Review Committee (Status as per Committee headed by DCF (Working Plan) I Sharma Committee included report of which has been accepted by Hon'ble NGT in O.A. No. 479/18

Sr.No	Taluka	Village	Area as per form I & XIV (in Ha)	Sy.No Identified by Sawant Committee	Sy.No Identified by Karapurkar Committee	Sy.No Identified by V. T. Thomas Committee	Sy.No Identified by F. X. Araujo Committee	Sy.No reviewed and finalised by Dy.Conservator of Forests (wp) review Committee headed by Deepshikha Sharma	STATUS AS ON DATE AFTER REVIEW BY DEPUTY CONSERVATOR OF FORESTS (WP) REVIEW COMMITTEE HEADED BY DEEPSHIKHA SHARMA/BALANCE AREA TO BE REVIEWED	Decision of Review Committee after analysis LISS IV FCM 2014-15 ( FSI ), Google Timelne c corroborated by LISS III FCM 2012-13, Divisio case, Tree Felling, FCA & Court order etc., if a
1	Bardez	Penha De Franca	16.51	38/1(p)	-	38	-	38/1(p)	The area is partly demarcated by earlier demarcation team and accepted as such by Deputy Conservator of Forests (Working Plan) review Committee headed by Deepiksha Sharma no sub-division other than 38/1.	The balance area does not qualify the criteria Forest
2	Bardez	Penha De Franca	0.285	104/2(p)	-	104	-	104/1(p)	The area is partly demarcated by earlier demarcation team and accepted as such by Deputy Conservator of Forests (Working Plan) review Committee headed by Deepiksha Sharma. Balance area does not qualify the criteria for Private Forest.	The balance area does not qualify the criteria Forest

offt  
 J. X. Araujo  
 F. X. Araujo  
 Deepshikha Sharma  
 A. B.

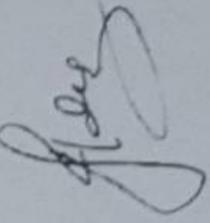
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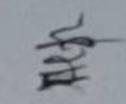
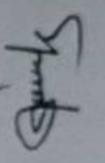
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The balance area does not qualify the criteria Forest

3	Bardez	socorro	43.54	268(p)	268	268(p)	The area is partly demarcated by earlier demarcation team and accepted as such by Deputy Conservator of Forests (Working Plan) review Committee headed by Deepiksha Sharma. Balance area does not qualify the criteria for Private Forest.	The balance area does not qualify the criteria Forest
4	Bardez	socorro	3.36	292(p)	292	292(p)	The area is partly demarcated by earlier demarcation team and accepted as such by Deputy Conservator of Forests (Working Plan) review Committee headed by Deepiksha Sharma. Balance area does not qualify the criteria for Private Forest.	The balance area does not qualify the criteria Forest
5	Bardez	Verla	0.39	95/1	95(p)	95/1	Part of area is already reviewed by Deepshiksha Sharma Committee and a patch demarcated as Private Forest. Balance area does not qualify the criteria for Private Forest.	The balance area does not qualify the criteria Forest
						95/2		
						95/3		
						95/5		
						95/6		
						95/7		
						0.22		
0.19								
0.13								
0.71								
0.36								





Evaluation of Survey Number Identified by V.T. Thomas and F.X. Araujo Committee but the same were partly or fully already demarcated by Forest Department Demarcation team					
Sr.No	Taluka	Village	Survey number Identified by the North Goa & South Goa Forest Division Committee - V.T. Thomas & F.X. Araujo	Survey number demarcated by earlier demarcation team of Forest Department during 2003-2009	Remark of the Committee
1	Bardez	Penha De Franca	13	13(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.
2	Bardez	Penha De Franca	50	50(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.
3	Bardez	Penha De Franca	33	33(P)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.
4	Bardez	Penha De Franca	35	35(P)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.
5	Bardez	Penha De Franca	103	103(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.

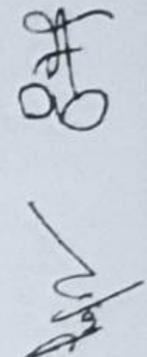
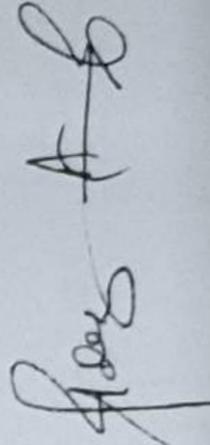
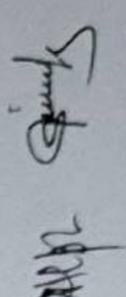
Balance area does not qualify the criteria for Private

Balance area does not qualify the criteria for Private

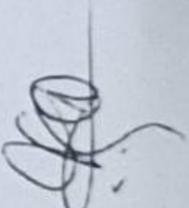
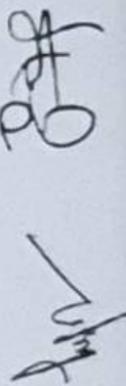
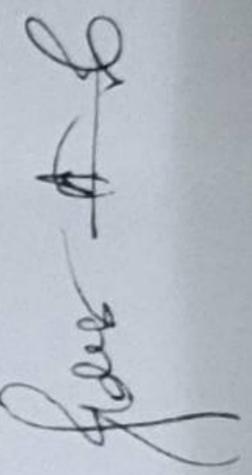
Balance area does not qualify the criteria for Private

Balance area does not qualify the criteria for Private

Balance area does not qualify the criteria for Private

6	Sattari	Querim	125	125(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Survey number fully demarcated, No Additional Ar Review.
7	Sattari	Querim	22	22(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Survey number fully demarcated, No Additional Ar Review.
8	Mormugao	Sancole	104	104(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Balance area does not qualify the criteria for Prival
9	Salcete	Lotulim	168	168(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Balance area does not qualify the criteria for Prival
10	Salcete	Lotulim	169	169(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Balance area does not qualify the criteria for Prival
11	Salcete	Lotulim	190	190(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Balance area does not qualify the criteria for Prival
12	Salcete	Lotulim	192	192(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Balance area does not qualify the criteria for Prival
13	Salcete	Carmurlim	181	181(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Survey number fully demarcated, No Additional Ar Review.


14	Salcete	Carmurlim	182	182(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Balance area does not qualify the criteria for Private Forest.
15	Canacona	Cola	35(P)	35(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Balance area does not qualify the criteria for Private Forest.
16	Canacona	Cola	36(P)	36(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Balance area does not qualify the criteria for Private Forest.
17	Canacona	Cola	33(P)	33(p)	The patch already demarcated has been recommended by Deepshikha Sharma review Committee as Private Forest.	Balance area does not qualify the criteria for Private Forest.

for (A) & B

8/11

1/11

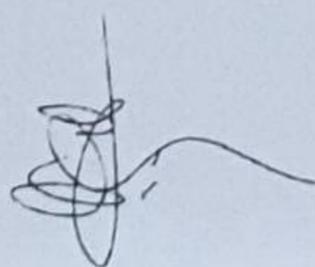
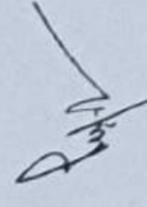
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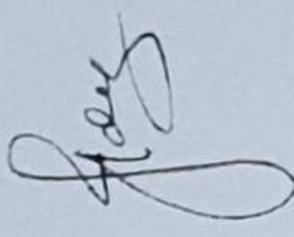
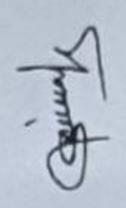
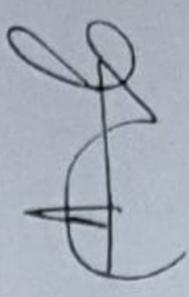
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## Detailed findings of the Review Committee after field verification for the areas fulfilling 40% canopy density &amp; 5 Ha area as per forest cover map of Forest Survey of India.

Sr.No	Taluka	Village	Survey number identified by the North Goa & South Goa SILEC	Survey number fulfilling 40% canopy density & 5Ha area as per forest cover map 2014-15 LISS IV of Forest Survey of India	Map Sheet Number	Area of patch as per LISS IV satellite image ha (Approx)	Canopy Density > 40%	Patch more than 5 Ha	Whether Contiguous to Govt. Forests / Earlier Identified forest	EXTENT OF AREA QUALIFYING AS PRIVATE FOREST ( HA)	Decision of Review Committee after analysis based on FCM 2014-15 (FSI), Google Timeline change control LISS III FCM 2012-13, public hearing, review of Division offence case, Tree Felling, FCA & Court (any)
1	Salcete	Camurlim	154	YES	8	0.01	YES	YES	NO	0	The area does not qualify the criteria of Private Forest
2	Salcete	Camurlim	152	YES	8	0.01	YES	YES	NO	0	The area does not qualify the criteria of Private Forest
3	Salcete	Nuven	271	YES	42	6.02	YES	YES	NO	0	The area does not qualify the criteria of Private Forest
4	Mormugao	Quelossim	24	YES	135	1.13	YES	YES	NO	0	The area does not qualify the criteria of Private Forest
5	Mormugao	Issorcim	11	YES	120	2.21	YES	YES	NO	0	The area does not qualify the criteria of Private Forest
6	Mormugao	Dabolim	22/1	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
7	Mormugao	Dabolim	22/1-E	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
8	Mormugao	Dabolim	22/1-F	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
9	Mormugao	Dabolim	22/1-G	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
10	Mormugao	Dabolim	22/1-H	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
11	Mormugao	Dabolim	22/1-I	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
12	Mormugao	Dabolim	22/1-J	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
13	Mormugao	Dabolim	22/1-K	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
14	Mormugao	Dabolim	22/1-L	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
15	Mormugao	Dabolim	17	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
16	Mormugao	Dabolim	14	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
17	Quepem	Sirvoi	164(P)	YES	17	2.02	YES	YES	NO	0	The area does not qualify the criteria of Private Forest
18	Quepem	Sirvoi	166(P)	YES	17	3.32	YES	YES	NO	0	The area does not qualify the criteria of Private Forest
19	Bardez	Arpora	48	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
20	Bardez	Arpora	49	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
21	Bardez	Arpora	50	NO	-	-	-	-	NO	-	The area does not qualify the criteria of Private Forest
22	Bardez	Arpora	94	NO	-	-	-	-	YES	-	The area does not qualify the criteria of Private Forest

23	Salcete	Dicarpali	31(P)	YES	26	5.5	YES	YES	NO	0	The area does not qualify the crierita of Priva
24	Canacona	Cola	153(P)	YES	99	0.84	YES	YES	NO	0	The area does not qualify the crierita of Priva
25	Canacona	Cola	156(P)	YES		0.05	YES	YES	NO	0	The area does not qualify the crierita of Priva
26	Canacona	Cola	132(P)	YES	98	0.12	YES	YES	NO	0	The area does not qualify the crierita of Priva
27	Canacona	Cola	133(P)	YES		0.05	YES	YES	NO	0	The area does not qualify the crierita of Priva
28	Canacona	Cola	135(P)	YES		0.135	YES	YES	NO	0	The area does not qualify the crierita of Priva
29	Canacona	Agonda	15(P)	YES	95	2.79	YES	YES	NO	0	The area does not qualify the crierita of Priva
						24.05					


CERTIFIED TRUE COPY OF RESOLUTION PASSED AT THE  
MEETING OF BOARD OF DIRECTORS OF M/s. SIR BIOTECH  
INDIA LIMITED HELD ON 12 JUNE 2023 HELD AT PLOT NO. N-  
50, PHASE-IV, VERNA INDUSTRIAL ESTATE, VERNA, GOA.

"RESOLVED THAT Mr. Prakash G. Ranade (DIN No.0717854) ,  
director of the Company , be and is hereby authorized to sign the  
written Statement, Reply Affidavit, Application, other documents ,  
make Affidavit Statement and declaration, to appear before the  
National Green Tribunal Western Zone Bench at Pune and generally  
to do all such act, deed, things as may be required in connection  
thereto represent and sign on behalf of the Company in the Capacity  
of Director"

CERTIFY TRUE COPY

For M/s. Sir Biotech India Limited,



*Yuvraj Dalmia*  
(Yuvraj Dalmia)

DIN: 03256880

Director